

**Central Administrative Tribunal
Jammu Bench, Jammu**



Hearing through video conferencing

T.A. No.61/7636/2020

Monday, this the 14th day of December, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)

Smt. Fatima Begum, Age 30 years,
W/o Sh. Sadiq-ur-Rehman,
R/o Panch Constituency Halla-B of Panchayat Halqa Neel-C
Tehsil Banihal District,
Ramban.

.....Applicant

By Advocate: Mr. O.P. Thakur

Versus

1. State of Jammu and Kashmir through Commissioner-cum-Secretary, Social Welfare Department, Civil Sectt. Jammu;
2. Director, Social Welfare Department, Jammu;
3. Programme Officer, ICDS, Ramban;
4. District Social Welfare Officer, Ramban;
5. Child Development Project Officer, Ukhral, Ramsoo;
6. Block Development Officer, Ramsoo;
7. Miss. Rahila Akhther D/o Late Sh. Mohd Amin
R/o Village Neel (Halla) Tehsil Banihal District,
Ramban.

..... Respondents

By Advocate: Shri Amit Gupta, A.A.G.



O R D E R (ORAL)

Hon'ble Mr. Anand Mathur, Member (A)

1. The present TA has been received by way of transfer from Hon'ble High Court of J&K at Jammu. It has been submitted at the Bar that since the case pertains to Anganwari workers, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to anganwari workers and placed reliance on State of Karnataka v/s Ameerbi, (2007) 11 SCC 681.
2. It has been clearly held by the Hon'ble Apex Court in case of Ameerbi (supra) that this tribunal has no jurisdiction to hear the case pertaining to Anganwari workers. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute of the anganwari workers.
3. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A.G.Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of

Jammu & Kashmir at Jammu to be listed before the appropriate Bench.



4. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back Registrar (Judicial), High Court of Jammu & Kashmir at Jammu to place before the Hon'ble Bench for further orders.
5. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 27.01.2021.

(Anand Mathur)
Member (A)

(Rakesh Sagar Jain)
Member (J)

14.12.2020.

Asvs.